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Government of India
Ministry of Finance
Department of Revenue & Insurance
New Delhi, the 15th March, 1976.

NOTIFICATION
INCOME TAX

No. 1256 [F.No.203/167/75-ITA.II]: It is hereby notified for general information that the institution mentioned below has been approved by the Central Board of Direct Taxes for the purposes of clause (a) of sub-section (2) of section 35D of the Income-tax Act, 1961.

INSTITUTION


HINDUSTAN MACHINE TOOLS LIMITED, BANGALORE.

The approval takes effect from 27th November, 1975.

Sd/- (T.P. JHUNJHUNWALA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services, (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. Bureau of Public Enterprises with reference to their note U.O. 1(54)/74-BPE(PESB) dated 20.2.76.
5. Hindustan Machine Tools Limited, Bangalore-560052 with reference to their letter No.CFA/1-1(a) dated 27.11.1975.
6. Comptroller & Auditor General of India, (20 copies).
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(T.P. JHUNJHUNWALA)
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